

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 38/09 held on 16.12.2008.

The Meeting No. 38/09 of Norms Committee-II was held on 16.12.2008 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:9/38/81-ALC2/2008	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00571/AM09/	RLA File :07/24/040/00342/AM08/	Lic.No/Date:0710052793 10.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

2	Case No.:10/38/81-ALC2/2008	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00572/AM09/	RLA File :07/24/040/00346/AM08/	Lic.No/Date:0710052847 13.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

3	Case No.:11/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00573/AM09/	RLA File :07/24/040/00424/AM08/	Lic.No/Date:0710053303 12.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

4	Case No.:12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

5	Case No.:13/38/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00575/AM09/	RLA File :07/24/040/00560/AM08/	Lic.No/Date:0710054359 05.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

6	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

7	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

8	Case No.:1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

9	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

10	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

11	Case No.:3/38/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00548/AM09/	RLA File :31/24/040/00218/AM09/	Lic.No/Date:3110036177 21.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

12	Case No.:4/38/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00549/AM09/	RLA File :61/24/040/00058/AM09/	Lic.No/Date:6110000248 24.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

13	Case No.:5/38/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00550/AM09/	RLA File :07/24/040/00483/AM09/	Lic.No/Date:0710061262 25.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

14	Case No.:6/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00551/AM09/	RLA File :04/24/040/00204/AM09/	Lic.No/Date:0410100294 25.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

15	Case No.:7/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00552/AM09/	RLA File :04/24/040/00207/AM09/	Lic.No/Date:0410100295 25.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

16	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

17	Case No.:16/38/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00578/AM09/	RLA File :07/24/040/00479/AM09/	Lic.No/Date:0710061313 26.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.

18	Case No.:18/38/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00580/AM09/	RLA File :07/24/040/00492/AM09/	Lic.No/Date:0710061319 26.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

19	Case No.:19/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00581/AM09/	RLA File :07/24/040/00438/AM09/	Lic.No/Date:0710061322 26.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

20	Case No.:20/38/81-ALC2/2008	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00582/AM09/	RLA File :07/21/040/00802/AM09/	Lic.No/Date:0710061329 26.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

21	Case No.:21/38/81-ALC2/2008	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00583/AM09/	RLA File :05/24/040/00549/AM09/	Lic.No/Date:0510231806 28.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.

22	Case No.:22/38/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00584/AM09/	RLA File :07/24/040/00495/AM09/	Lic.No/Date:0710061425 01.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

23	Case No.:23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

24	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

25	Case No.:25/38/81-ALC2/2008	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00587/AM09/	RLA File :05/24/040/00564/AM09/	Lic.No/Date:0510232058 03.12.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.

26	Case No.:26/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00588/AM09/	RLA File :04/24/040/00188/AM09/	Lic.No/Date:0410100520 03.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

27	Case No.:27/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00589/AM09/	RLA File :04/24/040/00191/AM09/	Lic.No/Date:0410100521 03.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

28	Case No.:28/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00590/AM09/	RLA File :04/24/040/00185/AM09/	Lic.No/Date:0410100522 03.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

29	Case No.:29/38/81-ALC2/2008	Party Name:SAMRAKSHANA ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
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	HQ File :01/81/050/00591/AM09/	RLA File :09/24/040/00335/AM09/	Lic.No/Date:0910036195 04.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			
30	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			
31	Case No.:31/38/81-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00593/AM09/	RLA File :07/21/040/00912/AM09/	Lic.No/Date:0710061547 04.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			
32	Case No.:32/38/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00594/AM09/	RLA File :07/21/040/00915/AM09/	Lic.No/Date:0710061563 05.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			
33	Case No.:33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added

	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

34	Case No.:34/38/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00596/AM09/	RLA File :03/95/040/00530/AM09/	Lic.No/Date:0310496943 08.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

35	Case No.:35/38/81-ALC2/2008	Party Name:A PLUS PROJECTS & TECHNOLOGY (P) LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00597/AM09/	RLA File :31/24/040/00219/AM09/	Lic.No/Date:3110036356 10.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.02.2009.			

36	Case No.:36/38/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2008 16.12.2008	Status:Case Added
	HQ File :01/81/050/00598/AM09/	RLA File :05/24/040/00576/AM09/	Lic.No/Date:0510232318 10.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.02.2009.			

Fresh Case-C

Case No. C-1	M/S Continental Device India Ltd. Mohali
Meeting No.38/81	F.No.01/81/162/442/AM09/DES-II
Dated 16-12-2008	

Decision : The case regarding fixation of SION was considered by the Norms Committee - II in its M.NO. 38/81 held on 16.12.2008. Since no representative of MIT was available in the meeting , the case could not be considered due to requirement of clarification in some points of the recommendations of MIT. The case stands deferred and to be relisted on 03.02.2009.
